CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairperson
- 2. Shri Bhanu Bhushan, Member
- 3. Shri A.H.Jung, Member

Petition No. 111/2004

In the matter of

Approval of transmission charges for Transmission System associated with Vindhyachal Stage-I in Western Region for the period from 1.4.2004 to 31.3.2009

And in the matter of

Power Grid Corporation of India Limited

....Petitioner

Respondents

Vs

- 1. Madhya Pradesh State Electricity Board, Jabalpur
- 2. Maharashtra State Electricity Board, Mumbai
- 3. Gujarat Electricity Board, Baroda
- 4. Electricity Deptt., Government of Goa, Panaji
- 5. Electricity Deptt., Administration of Daman & Diu, Daman
- 6. Electricity Deptt., Administration of Dadra Nagar Haveli, Silvassa
- 7. Chhattisgarh State Electricity Board, Raipur

The following were present:

- 1. Shri U.K. Tyagi, PGCIL
- 2. Shri C. Kannan, PGCIL
- 3. Shri P.C. Pankaj, PGCIL
- 4. Shri Prasant Sharma, CM, PGCIL
- 5. Shri M.M. Mondal, CM (Fin), PGCIL
- 6. Shri D. D. Khandelwal, MPSEB
- 7. Shri Deepak Srivastava, MPSEB
- 8. Shri P.M. Matiey, MSEB
- 9. Shri S.B.Khailya, GM, GUVNL
- 10. Shri Kamlesh Kumar Jangid, GUVNL

ORDER (DATE OF HEARING: 7.9.2005)

The petition has been filed for approval for transmission charges for

Transmission System associated with Vindhyachal Stage-I (the transmission system)

in Western Region for the period from 1.4.2004 to 31.3.2009, based on the Central

Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004,

(hereinafter referred to as "the 2004 regulations"). The petitioner had also prayed

that it be permitted to continue the billing of transmission charges on the same basis

as charged on 31.3.2004, pending determination of tariff in the present petition. No other specific relief is prayed for.

2. The transmission system for evacuation of power from Stage-I of Vindhyachal Super Thermal Power Station in Western Region was approved by the Central Government in Ministry of Power as a part of the project.

3. The tariff for the period up to 31.3.2001 was approved by the Central Government under notification dated 20.7.1998 which was revised by notification dated 14.5.1999 at a cost of Rs. 26988.25 lakh. The annual transmission charges for the period from 1.4.2001 to 31.3.2004 were decided by the Commission in its order dated 18.7.2003 in Petition No.47/2002 at a gross block of Rs. 27029.02 lakh which included FERV of Rs. 40.77 lakh.

4. The transmission lines included in the transmission system and the date of commercial operation of the respective transmission lines is as stated below:

S.	Name of the transmission line	Date of	Actual line
No.		commercial	length in ckt
		operation	km (for O & M)
(i)	400 kV Vindhyachal-Korba S/C transmission line	24.7.1988	215
(ii)	400 kV Itarsi-Indore S/C transmission line-1	3.12.1989	207
(iii)	400 kV Vindhyachal-Jabalpur D/C transmission line-1	7.11.1989	720
(iv)	400 kV Jabalpur-Itarsi D/C transmission line-1	8.8.1990	464
(v)	400 kV Indore-Asoj S/C transmission line-2	14.3.1989	273
	Total		1879

5. The petitioner has claimed the transmission charges as under:

				(Rs	s. in lakh)
	2004-05	2005-06	2006-07	2007-08	2008-09
Depreciation	403.06	403.06	403.06	403.06	403.06
Interest on Loan	0.00	0.00	0.00	0.00	0.00
Return on Equity	1329.15	1329.15	1329.15	1329.15	1329.15
Advance against Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	118.20	123.08	128.25	133.65	139.44
O & M Expenses	792.09	823.69	857.69	890.34	927.51
Total	2642.50	2678.98	2718.15	2756.20	2799.16

6. The details submitted by the petitioner in support of its claim for interest on

working capital are given hereunder:

				(Rs.	in lakh)
	2004-05	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	646.79	685.60	726.73	770.34	816.56
O & M expenses	66.01	68.64	71.47	74.20	77.29
Receivables	440.42	446.50	453.03	459.37	466.53
Total	1153.22	1200.74	1251.23	1303.91	1360.38
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%
Interest	118.21	123.08	128.25	133.65	139.44

7. The replies to the petition have been filed by Maharashtra State Electricity Board and Madhya Pradesh State Electricity Board.

CAPITAL COST

8. As per clause (2) of Regulation 52 of the 2004 regulations in case of the projects existing up to 31.3.2004, the project cost admitted by the Commission for determination of tariff prior to 1.4.2004 shall form the basis for determination of tariff.

9. The petitioner has considered the capital expenditure of Rs.27029.02 lakh admitted by the Commission in the order dated 18.7.2003 ibid. The petitioner has not claimed additional capitalisation on works. The petitioner has considered additional capitalisation of Rs. 5.43 lakh on account of FERV for the period 1.4.2001 to 31.3.2004. Accordingly, gross block of Rs. 27034.45 lakh has been claimed for the purpose of tariff.

Extra Rupee Liability during the years 2001-04:

10. Regulation 1.13 (a) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2001 provided as under:

(a) Extra rupee liability towards interest payment and loan repayment actually incurred, in the relevant year shall be admissible; provided it directly arises out of foreign exchange rate variation and is not attributable to Utility or its suppliers or contractors. Every utility shall follow the method as per the Accounting Standard-11 (Eleven) as issued by the Institute of Chartered Accountants of India to calculate the impact of exchange rate variation on loan repayment

(b) Any foreign exchange rate variation to the extent of the dividend paid out on the permissible equity contributed in foreign currency, subject to the ceiling of permissible return shall be admissible. This as and when paid, may be spread over the twelve-month period in arrears

11. Regulation 1.7 of the 2001 further provided that recovery of foreign exchange rate variation would be done directly by the utilities from the beneficiaries without filing a petition before the Commission. In case of any objections by the beneficiaries to the amounts claimed on these counts, they may file an appropriate petition before the Commission.

12. MPSEB in its reply has objected to capitalisation of FERV. We do not find the objection to be valid. FERV worked out by the petitioner is matching with calculations submitted by the petitioner and is in accordance with the provision of AS-11, applicable for the period up to 31.3.2004. The claim has accordingly been considered for tariff calculations.

13. Based on the above, the gross bock of Rs. 27034.45 lakh, including additional FERV of Rs. 5.43 lakh claimed, as on 1.4.2004 has been considered for the purpose of tariff.

DEBT- EQUITY RATIO

14. Regulation 54 of the 2004 regulations *inter alia* provides that in case of the existing project, debt–equity ratio considered by the Commission for fixation of tariff

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for the period ending 31.3.2004 shall be considered for determination of tariff. It further provides that the debt and equity amount arrived at in the above manner shall be used for calculation of interest on loan, return on equity, advance against depreciation and foreign exchange rate variation.

15. The petitioner has claimed tariff based on debt-equity of 50:50 as considered by the Central Government on the Net Fixed Asset as on 1.4.1997 and also considered by the Commission in its order dated 18.7.2003 ibid. MPSEB has stated that debt-equity should be considered in the ratio of 70:30 in accordance with the draft tariff policy of the Central Government. We are not inclined to accept the argument for the reason that tariff policy has not yet been notified by the Central Government and is at the deliberation stage. Accordingly, 50% of the Net Fixed Asset of Rs. 18617.00 lakh as on 1.4.1997, plus additional equity of Rs.162.31 lakh on account of additional capitalisation allowed by Ministry of Power in its notification dated 14.5.1999 has been considered. Additional capitalization on account of FERV (Rs.40.77 lakh up to 31.3.2001 and Rs.5.43 lakh from 1.4.2001 to 31.3.2004) has been divided into debt and equity in the ratio of 50:50. Based on this, Rs.9493.91 lakh has been considered as the equity for the purpose of determination of tariff in the present petition. As the loan had been repaid prior to 1.4.2004, the benefit of loan portion of FERV is not available to the petitioner.

RETURN ON EQUITY

16. As per clause (iii) of Regulation 56 of the 2004 regulations, return on equity shall be computed on the equity base determined in accordance with regulation 54 @ 14% per annum. Equity invested in foreign currency is to be allowed a return in the same currency and the payment on this account is made in Indian Rupees based on the exchange rate prevailing on the due date of billing.

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17. The petitioner has also claimed return on equity of Rs. 9493.91 lakh. Accordingly, the petitioner shall be entitled to return on equity @ Rs. 1329.15 lakh each year during the tariff period.

INTEREST ON LOAN

18. As per clause (i) of Regulation 56 of the 2004 regulations, interest on loan capital is to be computed loan wise on the loans arrived at in the manner indicated in regulation 54. Further, the loan outstanding as on 1.4.2004 is worked out as the gross loan as per regulation 54 minus cumulative repayment as admitted by the Commission up to 31.3.2004. The repayment for the period 2004-09 needs to be worked out on normative basis.

19. The petitioner has not claimed any interest on loan as the entire loan was repaid during 2002-03. Accordingly, the petitioner is not entitled to interest on loan.

DEPRECIATION

20. Sub-clause (a) of clause (ii) of Regulation 56 of the 2004 regulations provides for computation of depreciation in the following manner, namely:

- The value base for the purpose of depreciation shall be the historical cost of the asset.
- (ii) Depreciation shall be calculated annually based on straight line method over the useful life of the asset and at the rates prescribed in Appendix II to these regulations. The residual value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the historical capital cost of the asset. Land is not a depreciable asset and its cost shall be excluded from the capital cost while computing 90% of the historical cost of the asset. The historical capital cost of the asset shall include additional capitalisation on account of Foreign Exchange

Rate Variation up to 31.3.2004 already allowed by the Central Government/Commission.

- (iii) On repayment of entire loan, the remaining depreciable value shall be spread over the balance useful life of the asset.
- (iv) Depreciation shall be chargeable from the first year of operation. In case of operation of the asset for part of the year, depreciation shall be charged on pro rata basis.

21. Land cost included in the historical cost of the asset is Rs. 229.99 lakh. Thus, the gross depreciable value of the asset, as per (ii) above, is $0.9 \times (Rs.27034.45 \text{ lakh}-229.99 \text{ lakh}) = Rs.24123.98 \text{ lakh}$. Cumulative depreciation and AAD recovered in tariff up to 31.3.2004 is Rs.16062.43 lakh. Remaining depreciable value as on 1.4.2004 is thus Rs. 8061.27 lakh.

22. As the entire loan for the transmission assets covered in the present petition has already been repaid, the depreciation has been worked out by spreading the balance depreciable value over the remaining useful life of the asset (20 years) as on 1.4.2004 and it comes to Rs. 403.06 lakh per year.

ADVANCE AGAINST DEPRECIATION

23. As per sub-clause (b) of clause (ii) of Regulation 56 of the 2004 regulations, in addition to allowable depreciation, the transmission licensee is entitled to Advance Against Depreciation, computed in the manner given hereunder:

AAD = Loan repayment amount as per regulation 56 (i) subject to a ceiling of 1/10th of loan amount as per regulation 54 minus depreciation as per schedule.

24. It is provided that Advance Against Depreciation shall be permitted only if the cumulative repayment up to a particular year exceeds the cumulative depreciation up

to that year. It is further provided that Advance Against Depreciation in a year shall be restricted to the extent of difference between cumulative repayment and cumulative depreciation up to that year.

25. The petitioner has not claimed Advance Against Depreciation. The petitioner's entitlement to Advance Against Depreciation is, therefore, zero. However, FERV of Rs.5.43 lakh has been claimed during 2001-2004 by the petitioner.

OPERATION & MAINTENANCE EXPENSES

26. In accordance with clause (iv) of Regulation 56 the 2004 regulations, the following norms are prescribed for O & M expenses

	Year							
	2004-05 2005-06 2006-07 2007-08 2008							
O&M expenses (Rs in lakh per ckt-km)	0.227	0.236	0.246	0.255	0.266			
O&M expenses (Rs in lakh per bay)	28.12	29.25	30.42	31.63	32.90			

27. The petitioner has claimed O & M expenses for 1879 ckt km of line length and 13 bays (2 at Indore sub-station, 1 at Asoj sub-station, 6 at Jabalpur sub-station and 4 at Itarsi sub-station), which has been allowed. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as given hereunder:

		Year					
	2004-05 2005-06 2006-07 2007-08 2008						
O&M expenses for line length	426.53	443.44	462.23	479.15	499.81		
O&M expenses for bays	365.56	380.25	395.46	411.19	427.70		
Total	792.09	823.69	857.69	890.34	927.51		

28. The petitioner has submitted that the wage revision of its employees is due with effect from 1.1.2007. Therefore, according to the petitioner, O & M expenses should be subject to revision on account of revision of employee cost from that date. In the alternative, it has been prayed that the increase in employee cost due to wage revision be allowed as per actuals for extra cost to be incurred consequent to wage revision. We are not expressing any view, as this issue does not arise for

consideration at this stage. The petitioner may approach for a relief in this regard at an appropriate stage in accordance with law.

INTEREST ON WORKING CAPITAL

29. The components of the working capital and the interest thereon are discussed hereunder:

(i) Maintenance spares

Regulation 56(v)(1)(b) of the 2004 regulations provides for maintenance spares @ 1% of the historical cost escalated @ 6% per annum from the date of commercial operation. In the present case, element wise capital expenditure on the date of commercial operation has not been made available by the petitioner. The earliest available capital expenditure of Rs. 26062.00 lakh as on 1.4.1992 has been considered as the historical cost for the purpose of the present petition and maintenance spares have been worked out accordingly by escalating 1% of the historical cost @ 6% per annum. The value of maintenance spares as on 1.4.2004 works out to Rs. 524.42 lakh.

(ii) O & M expenses

Regulation 56(v)(1)(a) of the 2004 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for 1 month of O&M expenses of the respective year as claimed in the petition. This has been considered in the working capital.

(iii) Receivables

As per Regulation 56(v)(1)(c) of the 2004 regulations, receivables will be equivalent to two months average billing calculated on target availability level. The petitioner has claimed the receivables on the basis 2 months' transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis 2 months' transmission charges.

(iv) Rate of interest on working capital

As per Regulation 56(v)(2) of the 2004 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2004 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding that the transmission licensee has not taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 10.25% based on SBI PLR as on 1.4.2004, which is in accordance with the 2004 regulations and has been allowed.

30. The necessary computations in support of interest on working capital are appended hereinbelow.

				(Rs. in lakh)	
	2004-05	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	524.42	555.88	589.24	624.59	662.07
O & M expenses	66.01	68.64	71.47	74.20	77.29
Receivables	438.29	444.24	450.64	456.83	463.84
Total	1028.72	1068.77	1111.35	1155.62	1203.20
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%
Interest	105.44	109.55	113.91	118.45	123.33

TRANSMISSION CHARGES

31. A summary sheet showing basic details of capital cost and other related aspects is annexed to this order. The transmission charges being allowed for the transmission system are summarised below.

	(Rs. In lakh)							
	2004-05 2005-06 2006-07 2007-08 2008-							
Depreciation	403.06	403.06	403.06	403.06	403.06			
Interest on Loan	0.00	0.00	0.00	0.00	0.00			
Return on Equity	1329.15	1329.15	1329.15	1329.15	1329.15			

Advance against Depreciation	0.00	0.00	0.00	0.00	0.00
Interest on Working Capital	105.44	109.55	113.91	118.45	123.33
O & M Expenses	792.09	823.69	857.69	890.34	927.51
Total	2629.74	2665.45	2703.81	2741.00	2783.05

32. In addition to the transmission charges, the petitioner shall be entitled to other charges like income-tax, incentive, surcharge and other cess and taxes in accordance with the 2004 regulations. These transmission charges shall be included in the regional transmission tariff for Western Region and shall be shared by the regional beneficiaries in accordance with the 2004 regulations.

33. The petitioner is already billing the respondents on provisional basis in accordance with the Commission's interim directions. The provisional billing of tariff shall be adjusted in the light of final tariff now approved by us.

34. This order disposes of Petition No.111/2004.

Sd-/sd-/(A.H.JUNG)(BHANU BHUSHAN)MEMBERMEMBER

sd-/ (ASHOK BASU) CHAIRPERSON

New Delhi dated the14th December 2005

Summary Sheet

Name of the Company:	PGCIL				
Name of the Element:	Transmission System Associated with Vindhyachal st.I S	TPS in Western Region			
Actual DOCO: From 24.7.1988 to 8.8.1990					
Tariff setting period	2004-09				
Petition No.:	111/2004				
		Rs.in lakh			
1 Capital Cost of the Project		27029.02			
Cumulative depreciation rec	overed as on 31.03.97	8046.64			
2 Admitted Capital Cost as on	Admitted Capital Cost as on 01.04.2004 for Calculation of Debt and Equity				
3 Additional Capitalisation (wo	rks)	0.00			

		For the year	2001-02				0.00	
		For the year					0.00	
		For the year					0.00	
		Total	2000 01				0.00	
4	Additional Capitalisation (FERV)	Total					0.00	5.43
•		For the year	2001-02				-0.84	0.10
		For the year					6.26	
		For the year					0.00	
	Total						5.43	
5	5 Total Capital Cost as on 01.04.2004(2+3+4)							18987.81
	Means of Finance ¹ :							
Č		Debt	50.00%				9493.91	
		Equity 50.00%			9493.91			
		Total	100.00%				18987.81	
7	Debt details-Entire notional debt stands paid as o						10001.01	_
	Weighted Av. Rate of interest-Not applicable							
	Depreciation recovered up to 31.03.09:		I					18078.03
Ū					Dep	AAD	Total	1001010
		Recovered (up to 31.03.20	001	14124.39		14124.39	
			01 to 31.04.2		1881.30		1938.32	
			2004 to 31.03		2015.32		2015.32	
		Total					18079.03	
0	Balance Depreciation to be recovered beyond 31	.03.2009 :						6045.95
		Capital cos	t for the purp	oose of Dep	preciation ²		27029.02	
		ACE + FER					5.43	
		Capital cost	t as 01.04.20	04			27034.45	
		Less: Land	Cost				230.03	
							26804.42	
90% of Capital Cost as above 24123								
Cum. Depreciation to be recovered up to 31.03.09 1							18078.03	
		Balance					6045.95	
	 Debt and Equity are notional and not actual as per by the Commission. The tariff was set by GOI for the period up to 31.03 only. Cumulative depreciation recovered up to 31.0 at NFA as on 31.03.1997 amounting to Rs18941.6 for the period prior to 1.4.2001 and 2001-04 respect Rs. 18987.81 lakh. 	3.1997 NFA or 03.1997 amou 1 lakh. Addl. C	basis .The G nting to Rs80 Capitalisation	Gross Block 46.64 lakh (due to FER	, as on 01.04 (8006.00+40 V amounting	.1997 w .64) lacs Rs.40.7	as Rs26988. was deducte 7 lakh and R	25 lakh ed to arrive s.5.43 lakh